

Central Administrative Tribunal
Principal Bench: New Delhi

OA 3066/91

New Delhi this the 10th day of April 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr S.P.Biswas, Member (A)

(13)

1. Bala
S/o Sh. Lodya
2. Hari Singh
S/o Sh. Radha Krishan
3. Pribhu
S/o Sh. Bhoray Lal
4. Kalyan
S/o Sh. Lodya
5. Dharam Singh
S/o Sh. Bala
6. Jagdish
S/o Sh. Ramlal
7. Phool Singh
S/o Sh. Ram
8. Sri Ram
S/o Sh. Hari Singh.

...Applicants

(By advocate: Sh. Yogesh Sharma)

Versus

Union of India through

1. The General Manager
Western Railway
Churchgate, Bombay.
2. The Secretary
Railway Board
Rail Bhawan, New Delhi.
3. The Divisional Railway Manager
Western Railway
Jaipur.
4. The Assistant Engineer
Western Railway
Alwar (Rajasthan).

...Respondents.

(By advocate: Shri P.S.Mahendru)

O R D E R (oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

is
this OA /for regularisation of the services of the
applicants on the basis of an order dated 14.9.90 said to have been

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issued by respondent No.3, notice was issued and the respondents did not file any reply since the matter was under consideration. The respondents filed an MA on 11th September 1996 stating that the respondents had regularised the services of the applicants as Gangmen and were posted under Permanent Way Inspector, Brij Nagar. A copy of the order was also annexed as R-1. Thereafter, it was stated on behalf of the respondents that the petitioners were granted temporary status w.e.f.16.6.85, 21.5.85, 2.8.85, 22.4.85, 2.5.85, 4.10.85 and 1.12.86 respectively. In view of the submissions, learned counsel for the respondents submits that this OA has become infructuous. A copy of the affidavit as well as orders passed have been handed over to the petitioners. When the matter came up on regular board for final disposal, proxy counsel appeared and sought time. The matter was taken up today and Shri P.S.Mahendru on behalf of the respondents submitted that in view of the fact that orders have been passed in favour of the petitioners, this OA can be disposed of. In view of the statement and the affidavit and orders filed by the respondents, we dispose of this matter with no order as to costs.


(S.P.Biswas)
Member (A)


(Dr.Jose P.Verghese)
Vice Chairman (J)

aa.